

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3030

ANSWERED ON:13.12.2005

IRREGULARITIES IN IIT'S

Chavda Shri Harisinh Pratapsinh; Renge Patil Shri Tukaram Ganpatrao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any financial irregularity has been committed in Indian Institutes of Technology (IITs) during each of the last three years;
- (b) if so, the details thereof, IIT-wise;
- (c) the number of persons against whom action has been taken by the Government in this regard alongwith the names of the persons found guilty; and
- (d) the outcome of the action taken?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. A. A. FATMI)

(a) to (d): The Comptroller and Auditor General of India in his report for the year 2003-04 which has been prepared for submission to the President under Article 51 of the Constitution have made certain observations regarding overpayment, due to incorrect pay fixation of Assistant Professors, irregular payment of bonus, non-eligible employees; short recovery of licence fee due to non implementation of revised rate of recovery of licence fee in respect of quarters allotted to employees of IIT Bombay; and undue favour by IIT Kharagpur due to non acceptance of the offer of the lowest pre-qualified tenderer for the construction of a lecture hall complex in IIT Kharagpur.

Ministry has received the CAG Report and requested all IITs to furnish necessary comments thereon. Necessary action is taken in such matters as per procedure established in this regard.